

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-40(PB)/2017

IN THE MATTER OF:

Vedika Nut Craft Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 10 of Insolvency & Bankruptcy Code

Order delivered on 10.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Petitioner(s): Mr. Karan Karwal, Advocate

For the Respondent(s):

ORDER

Learned counsel for the Resolution Professional requests for two days' time to address arguments. The prayer made by the learned counsel is accepted.

The Resolution Professional shall remain present on the aforesaid date.

List the matter on 12.01.2018.

Sdl—
(M.M. KUMAR)
PRESIDENT

Sdl—
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

10.01.2018
Vineet